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PAPERS LAID ON THE TABLE

ORDINANCES UNDER ARTICLE 123 OF THE CONSTITUTION OF INDIA

THE LEADER OF THE HOUSE (SHRI JAISUKHLAL HATHI) : On behalf of Shri K. Raghuramaiah, I beg to lay on the Table, under sub-clause (a) of clause (2) of article 123 of the Constitution, a copy each of the following Ordinances (in English and Hindi):—

- (i) The Indian Railways (Amendment) Ordinance, 1969 (No. 3 of 1969).
- (ii) The Central Sales Tax (Amendment) Ordinance, 1969 (No. 4 of 1969).
- (iii) The Press Council (Amendment) Ordinance, 1969 (No. 5 of 1969).
- (iv) The Gold (Control) Amendment Ordinance, 1969 (No. 6 of 1969).
- (v) The Banaras Hindu University (Amendment) Ordinance, 1969 (No. 7 of 1969).

[Placed in Library. See No. LT-1235/ .69 for (i) to (v).]

> (vi) The Banking Companies (Acquisition and Transfer of undertakings) Ordinance, 1969 (No. 8 of 1969). [Placed in Library. See No. LT-1236 69.]

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PAPERS UNDER THE INDUSTRIES (DEVE-LOPMENT AND REGULATION) ACT, 1951

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVE-LOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH) : I beg to lay on the Table a copy each of the following papers, under sub-section (4) of section 7 of the Industries (Development and Regulation) Act, 1951:--

- (i) Annual Report of the Development Council for Oils, Detergents and Paints for the year 1966-67.
- (ii) Statement explaining the reasons for the delay in laying the above Report.

- (iii) Annual Report of the Development Council for Automobiles, Automobile Ancillary Industries, Transport Vehicle Industries, Tractors, Earth-moving Equipment and Internal Combustion Engines for the year 1967-68.
- (iv) Annual Report of the Development Council for Drugs and Pharmaceuticals for the year 1967-68.

[Placed in Library. See No. LT-1281/69 for (1) to (iv)].

REPORT OF THE INDUSTRIES LICENSING POLICY INQUIRY COMMITTEE

SHRI BHANU PRAKASH SINGH : Madam, I also beg to lay on the Table of the House the Report of the Industrial Licensing Policy Inquiry Committee, headed by Shri S. Dutt. The Report was received by the Secretary, Industrial Development on the 19th July, 1969 and I cm taking the first opportunity of plac ng this before the House. As the Report has only just been received, it will take some time to examine the Report and arrive at decisions regarding its findings and recommendations. [Placed in Library. See No. LT-1232/69].

SHRI KRISHAN KANT (Haryana) : The matter about licenses to the Birla Group of industries was also referred to this Committee. I would like to know whether the Report contains any recommendations with regard to that also and, if so, a copy of the Report will be placed on the Table in regard to that matter.

SHRI BHANU PRAKASH SIGNH: Madam, the Report has not yet been seen by the Minister. We have just received it, only the other day.

REVISED COMMENTS OF GOVERNMENT ON THE REPORT OF THE RAILWAY ACCIDENTS COMMITTEE, 1962

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH) : I beg to lay on the Table a copy of the Revised Comments of Government on Item No. 20(ii) of the recommendation made in Part I of the Report of the Railway Accidents Committee 1962. [Placed in Library. See No. LT-1238/69].